

CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH : NEW DELHI.

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Registration (O.A.) No. 1942 of 1988.

Karan Singh . . . . . Applicant.

Versus

Union of India & others . . . . . Respondents.

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Hon'ble K.S. Puttaswamy, V.C.  
Hon'ble Ajay Johri, A.M.

(Delivered by Hon. K.S. Puttaswamy, V.C.)

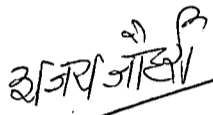
Applicant by Sri Ashok Aggarwal.

2. In this application made under section 19 of the Administrative Tribunals Act, 1985 (Act), the applicant has challenged the ~~impugned~~ office circular dated 29.9.1988 (Annexure 'A' to the original application) issued by the Assistant Manager (Admn.).
3. In the impugned circular, the Assistant Manager (Admn.) (AMA), has only invited applications from the interested persons to fill up the post of Assistant Inspector Control (Inspector).
4. Sri Ashok Aggarwal, learned counsel for the applicant, contends that if the authorities are permitted to complete the action on the basis of the impugned circular, the applicant is likely to be reverted from the post of Inspector, he is now holding in pursuance of the memorandum dated 2.3.1987 (Annexure 'B' to the original application).
5. Whatever be the validity of the impugned memorandum on which we express no opinion at this stage, ADM or any other authority has not terminated the arrangement made in the memorandum dated 2.3.1987. If that is so, the applicant cannot, at this stage, challenge the impugned memorandum. As

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and when an adverse order is made against the applicant, it is undoubtedly open to him to challenge the adverse order. But before that we see no justification to admit this application or to pass any interim order.

6. In the light of the above observations we hold that this application is liable to be dismissed. We accordingly dismiss the application at the admission stage without notice to the respondents.

  
MEMBER (A).

  
VICE-CHAIRMAN.

Dated: October 11, 1988.

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